

FORM 30
THE PATENTS ACT, 1970
(39 of 1970)

No Fee **REQUEST FOR PERMISSION FOR MAKING PATENT APPLICATION OUTSIDE**
INDIA
[see section 39 and rule 71]

1. State the title of the invention. I am/We are in possession of an invention for¹
.....
.....

I/We have made an application for the grant of a patent for the said invention, its number being No.....ofDated.....

2. Name and address of the person (s) **OR**
I/we hereby attach the brief description of the invention.

I/We intend to make application (s) alone/jointly with²
.....
.....
.....

3. Name and address of the assignee for the same/substantially same invention for patent in the following country/countries/convention countries, namely:-
.....
.....
.....

I/We declare that the rights in the application (s) has/have been assigned³ to
.....
.....
.....

I/We request that I/We may be granted permission to make application (s) for the said invention in the said country/countries. The reasons for making this application, are as follows:-

The facts and matters stated above are true to the best of my/our knowledge, information and belief.

Dated this day of/20

4. To be signed by the applicant (s) or authorised patent Signature⁴.....

agent.

To
The Controller of Patents
The Patent Office
at

Note: (a) Strike out whichever is not applicable.